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Title : Need to bring amendments in the EPF Act for the benefit of Handloom Weavers Cooperative Societies in Andhra Pradesh.

SHRID. VITTAL RAO (MAHABUBNAGAR): I would like to draw the attention of the House that the employees of the Handloom Weavers Cooperative Societies are facing many problems in Andhra Pradesh in regard to their EPF remittances.

The cooperative societies do not fall under the definition of employee-employer category, which are jointly owned by the members.

Hence, I, therefore, request the Government to bring about necessary amendments in the EPF Act so that the Handloom Weavers Cooperative Bodies are exempted from the remittance of EPF amounts.